

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:-

^{Jun}
8 MAY 1994

Contempt Petition No.25/94 in

APPLICATION NUMBER:

218 of 1993.

APPLICANTS:

Sri.K.Pushpakar
v/s.
To.

RESPONDENTS:

v/s. Sri.K.S.Srinivasan, Director(Telecom),
Mangalore and Other.

1. Sri.Vishnu D.Bhat, Advocate,
No.22, First Floor, Nehru Nagar,
Bangalore-560 020.
2. The Chief General Manager,
Karnataka Telecom Circle,
No.1, Old Madras Road,
Ulsoor, Bangalore-560008.
3. Sri.G.Shanthappa, Addl.C.G.S.C.,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 27th May, 1994.

S. Shanthappa
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

O/C Issued

J. Gowda

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

C.O.P. (CIVIL) APPLICATION NO. 25/1994
in D.A. 218/1993

DATED THIS THE TWENTYSEVENTH DAY OF MAY, 1994

Justice Mr. P.K. Shyamsundar, Vice
Chairman

Mr. V. Ramakrishnan, Member (A)

Shri K. Pushpakar
Telegraph Office Assistant
Office of the Superintendent
Central Telegraph Office
Pandeshwar, Mangalore-1. Applicant
(By Shri Vishnu D. Shatt)

vs.

1. Shri K.S. Srinivasan
Director (Telecom)
Mangalore Area, Aminity Block
2nd Floor, Telephone Exchange Bldg.,
Pandeshwar, Mangalore-1.
2. Shri M.S. Ramachandran
Chief General Manager
Telecommunication (Staff
Selection)
Karnataka Circle
No.1, Old Madras Road
Bangalore-560 008. Respondents

(By Shri G. Shantappa, Advocate)

O R D E R

(Mr. Justice P.K. Shyamsundar, Vice Chairman)

Applicant and his counsel absent. Learned

Standing counsel invites our attention to the Statement
of objection filed ^{an} ⁷⁰ and also a copy of the orders passed
by the administration in the purported compliance of
our direction.



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2. We are satisfied with the order produced as Annexure along with the statement of objection and note that our directions have been carried out in full. Under the circumstances, we do not see any reason to pursue this matter further.

We, therefore, order this application to be filed.



✓ *SD*
✓ *Sd*
(V. RAMAKRISHNAN)
MEMBER (A)

✓ *SD*
(P.K. SHYAMSUNDER)
VICE CHAIRMAN

TRUE COPY

MR.

S. Raghavar 8/6
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE